

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 601  
IB-478(ND)/2020

**IN THE MATTER OF:**

**M/s. Relainace Home Finance Ltd.**

...PETITIONER

**Vs.**

**M/s. Jubilant Malls Pvt. Ltd. And Others**

...RESPONDENT

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 22.05.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Ms. Sunanda Tulsyan, Adv

**For the Respondent/Corporate Debtor** :Ms. Nistha Gupta and Mr.  
Prateek Singh Kundu, Advs.

**ORDER**

In compliance with the order dated 17.04.2023 the Corporate Debtor has filed an affidavit along with copies of the settlement agreement and order dated 14.02.2023 passed by Hon'ble Delhi High Court. Ld. Counsel appearing for the Financial Creditor has disputed the same and seeks time to file an affidavit. Ld. Counsel appearing for the Financial Creditor submitted that Financial Creditor has already repudiated settlement agreement and therefore seeks time to file an affidavit within ten days. Time granted. List the matter along with IA /658/2023 on **04.07.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**